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**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'C' NEW DELHI**

**BEFORE SHRI G.S. PANNU, PRESIDENT
AND
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

In ITA No. 1340/Del/2019
Assessment Year: 2015-16

Ganga Charan, 2065, Anaj Mandi, Narela, New Delhi-1100 40	Vs.	ITO, Ward 38(4), New Delhi
PAN :AELPCG6941F		
(Appellant)		(Respondent)

Appellant by	N o n e
Respondent by	Shri Sanjay Kumar, Adv.

Date of hearing	08.07.2022
Date of pronouncement	08.07.2022

ORDER

PER SAKTIJIT DEY, JUDICIAL MEMBER:

This is an appeal by the assessee against order dated 24.01.2019 of learned Commissioner of Income-Tax(Appeals)-13, New Delhi for the assessment year 2015-16.

2. At the time of call, none appeared on behalf of the assessee.

However, assessee has furnished a letter seeking withdrawal of the

appeal as the dispute arising in the appeal has been settled under the Direct Tax Vivad-se-Vishwas Act, 2020. A copy of Form 5 issued by designated authority on 15.11.2021 has been attached to the aforesaid letter.

3. Learned Departmental Representative has no objection to assessee's request for withdrawal of the appeal.

4. We have heard learned Departmental Representative and perused material available on record. Notably, accepting assessee's declaration under the Direct Tax Vivad-se-Vishwas Act, 2020, the designated authority has issued Form 5, as discussed above. Thus, for all practical purposes, the dispute arising in the present appeal has been resolved.

5. In view of the aforesaid, we permit the assessee to withdraw the present appeal. Accordingly, appeal is dismissed as withdrawn.

6. In the result, the appeal is dismissed.

Order pronounced in the open court on 8th July, 2022.

Sd/-
(G.S. PANNU)
PRESIDENT

Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER

Dated: 8th July, 2022.
Mohan Lal

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi

Sl. No.	Particulars	Date
1.	Date of dictation (Order drafted through Dragon software):	08.07.2022
2.	Date on which the draft of order is placed before the Dictating Member:	11 .07.2022
3.	Date on which the draft of order is placed before the other Member:	.07.2022
4.	Date on which the approved draft of order comes to the Sr. PS/PS:	12.07.2022
5.	Date of which the fair order is placed before the Dictating Member for pronouncement:	13.07.2022
6.	Date on which the final order received after having been singed/pronounced by the Members:	27.07.2022
7.	Date on which the final order is uploaded on the website of ITAT:	27.07.2022
8.	Date on which the file goes to the Bench Clerk	27.07.2022
9.	Date on which files goes to the Head Clerk:	
10.	Date on which file goes to the Assistant Registrar for signature on the order:	
11.	Date of dispatch of order:	